

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
LOK SABHA UNSTARRED Q. NO. 3401
ANSWERED ON: 21.03.2023

PANCHAYATI RAJ SYSTEM IN TRIBAL AREAS

†3401. SHRI RODMAL NAGAR

Will the Minister of Panchayati Raj be pleased to state;

- (a) the details of schemes being implemented to strengthen the Panchayati Raj system in tribal areas of Madhya Pradesh;
- (b) whether the Government is working on a new scheme regarding rural development through Panchayati Raj in the country, if so, the details thereof; and
- (c) the details of schemes being implemented in the tribal areas under the Panchayati Raj system so as to make the tribal dominated areas self-reliant?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) The Ministry of Panchayati Raj (MoPR) is implementing the (i) Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) with the primary objective of strengthening Panchayati Raj Institutions (PRIs) by way of capacity building and training of the elected representatives and the functionaries of the PRIs and providing infrastructural support like Gram Panchayat Bhawan and Computerisation, (ii) Incentivization of Panchayats (IoP), Components of RGSA scheme to encourage competitive spirit among Panchayat Raj Institutions (PRIs) under which, Awards including financial incentives are given to best performing Panchayats in recognition of their good work for improving delivery of services and public good and (iii) Mission Mode Project on e-Panchayats, a Central component of RGSA scheme under which various e-governance projects are funded towards digitalisation of Panchayats to bring in efficiency, accountability and transparency in the functioning of the PRIs for overall transformation of PRIs. (No funds are released to States under the scheme). These schemes are implemented in all the States/UTs including the State of Madhya Pradesh and its tribal areas.

(b) & (c) The Ministry of Rural Development is implementing a number of Schemes/Programmes viz. Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyay – Gramin Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Pradhan Mantri Awaas Yojana – Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), National Social Assistance Programme (NSAP) and Shyama Prasad Mukherjee Rurban Mission (SPMRM) through State Governments to bring about overall improvement in the quality of life of the people in rural areas in the country including the tribal areas of Madhya Pradesh.

The Ministry of Tribal Affairs (MoTA) is implementing a scheme ‘Pradhan Mantri Adi Adarsh Gram Yojna (PMAAGY)’, which aims at integrated development of 36,428 villages having at least 50% tribal population and 500 STs through States / UTs with notified STs. As per the scheme guidelines, respective States / UTs are expected to prepare their Village Development Plan with active consultation with the villagers, and be adopted by the Gram Sabha/ Panchayat/Village Council. MoTA is also administering the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (In short FRA), wherein Gram Sabha has been entrusted with the responsibility to initiate the process of recognition of rights envisaged to be given to bonafide Forest Dweller Scheduled Tribes (FDSTs) and Other Traditional Forest Dwellers (OTFDs), including rights to protect, regenerate or conserve or manage any community forest resource which they have been traditionally protecting and conserving for sustainable use.
